

**HARYANA VIDHAN SABHA**

**Bill No. 31— HLA OF 2022**

**THE HARYANA ENTERPRISES PROMOTION (AMENDMENT) BILL, 2022.**

*(Bill as passed by the Haryana Vidhan Sabha)*

The following Bill was passed by the Haryana Vidhan Sabha:—

**A**

**BILL**

*further to amend the Haryana Enterprises Promotion Act, 2016.*

Be it enacted by the Legislature of the State of Haryana in the Seventy-third Year of the Republic of India as follows:—

1. This Act may be called the Haryana Enterprises Promotion (Amendment) Act, 2022. Short title.
2. For clause (iv) of sub-section (3) of section 3 of the Haryana Enterprises Promotion Act, 2016, the following clause shall be substituted, namely:— Amendment of section 3 of Haryana Act 6 of 2016.

“(iv) to approve any incentives, relaxations, exemptions or grant clearances on the recommendations of the Empowered Executive Committee in mega projects and ultra mega projects beyond the package of fiscal incentives under any policy for industrial development or for industrial development of any sector in force as notified by the State Government from time to time;”

Chandigarh:  
The 16th January, 2023

R.K. Nandal,  
Secretary.